



ఆంధ్రప్రదేశ్ రాజపత్రము
THE ANDHRA PRADESH GAZETTE
PUBLISHED BY AUTHORITY

RULES SUPPLEMENT TO PART II EXTRAORDINARY

No.4

AMARAVATI, WEDNESDAY, SEPTEMBER 25, 2024

G.510

--X--

HIGH COURT OF ANDHRA PRADESH
AMARAVATI

ROC.No.426/SO/2021.

DATED: 12.08.2024.

AMENDMENT TO RULE 122 OF CRIMINAL RULES OF PRACTICE AND CIRCULAR ORDERS, 1990.

NOTIFICATION No.15/2023

In exercise of the powers conferred by Article 227 of the Constitution of India and Section 523 of the Bharatiya Nagarik Suraksha Sanhita, 2023 and of all other powers hereunto enabling and with the previous approval of the Governor of the State of Andhra Pradesh, the High Court of Andhra Pradesh hereby makes the following amendment to Rule 122 of Criminal Rules of Practice and Circular Orders, 1990.

AMENDMENT**Rule: 122:- Form of Appeals etc:-**

"All petitions, applications, affidavits, memoranda of appeal or revision petitions and all proceedings presented to the High Court, shall be in English and shall be written or typewritten fairly and legibly on substantial white A4 Size paper with an outer margin about two inches wide and separate sheets shall be stitched together book wise. The writing or printing may be on both sides of the paper and numbers shall be expressed in figures.

The memorandum of Criminal Appeal or the Criminal Revision petition shall be accompanied by as many copies of the memorandum or petition on plain paper as there are respondents to be served upon and another copy in addition for the Court record."

Nelapadu
Dated:12-08-2024

Dr. Y. LAKSHMANA RAO,
Registrar General.

---X---



ఆంధ్రప్రదేశ్ రాజపత్రము
THE ANDHRA PRADESH GAZETTE
PUBLISHED BY AUTHORITY

RULES SUPPLEMENT TO PART II EXTRAORDINARY

No.5

AMARAVATI, WEDNESDAY, SEPTEMBER 25, 2024

G.511

--X--

HIGH COURT OF ANDHRA PRADESH
AMARAVATI

ROC.No.426/SO/2021.

DATED: 23.03.2023.

AMENDMENT TO RULE 8 OF THE ANDHRA PRADESH CIVIL RULES OF PRACTICE
AND CIRCULAR ORDERS, 1990.

NOTIFICATION No.16/2023

Under the provisions of Section 122 of the Code of Civil Procedure, 1908 and with the previous approval of the State Government, the High Court of Andhra Pradesh has made the following draft amendment to the Rules relating to Rule 8 of Civil Rules of Practice and Circular Orders, 1980, and published for information of the persons interested. It is notified that the said draft amendment as suggested by the Hon'ble Rule Committee have been tentatively accepted by the High Court. It is further notified that any objections or suggestions to the said draft amendment will be received by the High Court from any person within a period of Two Weeks from the date of Publication of this Notification in Andhra Pradesh Gazette and will be considered by High Court, thereafter, the said draft amendment in the light of the proposed objections or suggestions from any person, considered by the High Court will be forwarded to the State Government for approval under Section 126 Code of Civil Procedure, 1908. No objections or suggestions to the draft amendment will be received by the High Court after the aforesaid period.

AMENDMENT**Rule 8. Form of plaints, etc., :-**

All plaints, written statements, applications, affidavits, memoranda of appeal and other proceedings presented to the court, shall be written, typewritten or printed, fairly and legibly on stamped **A4 Size** paper or on substantial **A4 size** paper, with an outer margin of about two inches and an inner margin about one inch wide, and separate sheets shall be stitched together book-wise. The writing or printing may be on both sides of the paper, and numbers shall be expressed in figures.

Nelapadu

Dated:23-03-2023

Dr. Y. LAKSHMANA RAO,
Registrar General.

---X---



ఆంధ్రప్రదేశ్ రాజపత్రము
THE ANDHRA PRADESH GAZETTE
PUBLISHED BY AUTHORITY

RULES SUPPLEMENT TO PART II EXTRAORDINARY

No.6

AMARAVATI, WEDNESDAY, SEPTEMBER 25, 2024

G.512

--X--

HIGH COURT OF ANDHRA PRADESH
AMARAVATI

ROC.No.426/SO/2021.

DATED: 23.03.2023.

AMENDMENT TO RULE 72 OF THE HIGH COURT APPELLATE SIDE RULES - NOTIFIED.

NOTIFICATION No.18/2023

Under the provisions of Section 122 of Civil Procedure Code, 1908, the following draft of the proposed amendment to Rule 72 of the High Court Appellate Side Rules, is notified for information of the persons interested. It is notified that the said draft amendment is suggested by the High Court tentatively. It is further notified that any objections or suggestions to the said draft amendment will be received by the High Court from any person within a period of Two Weeks from the date of publication of this Notification in the Andhra Pradesh Gazette and will be considered by the High Court. Any kind of objections and suggestions to the draft amendment will not be received by the High Court after the aforesaid period.

Thereafter, the draft amendment prepared in the light of the objections and suggestions, if any, from any person, after due consideration by the High Court will be forwarded to the State Government, for approval under Section 126 of the Code of Civil Procedure, 1908.

The amendment to Rule 72 of the High Court Appellate Side Rules is as under:

AMENDMENT**72. Appeals From Original Decrees of Subordinate Courts:**

The record shall be in English and shall be got neatly typewritten on both sides of **white A4 size paper** with double spacing or reproduced mechanically by the Registrar. The separate sheets shall be stitched together bookwise and the pages numbered consecutively in figures.

Provided that subject to the examination and comparison of the record under the supervision of the Registrar, either of the parties may, on the orders of the Court on the application made to it, get the record neatly typewritten or reproduced mechanically privately as specified above

Nelapadu
Dated:23-03-2023

Dr. Y. LAKSHMANA RAO,
Registrar General.

---x---

HIGH COURT OF ANDHRA PRADESH:: AMARAVATI

Endt. ROC. No. 426/SO/2021

Dated. 27.09.2024

Gazette Nos.4,5 &6 dated 25.09.2024.
(Notification Nos.15,16 &18/SO/2023)

“COMMUNICATED”

y. Lakshmana Rao
27/9/24
REGISTRAR GENERAL

To:

1. All the Registrars, High Court of Andhra Pradesh.
2. The Principal Secretary to the Hon'ble the Chief Justice, High Court of Andhra Pradesh (with a request to place the same before the Hon'ble the Chief Justice for His Lordship's kind perusal)
3. The Registrar (IT)-cum-Central Project Coordinator, High Court of Andhra Pradesh [with a request to instruct the concerned to place the Gazettes in High Court's website]
4. All the P.Ss to the Hon'ble Judges (with a request to place the same before the Hon'ble Judge for their Lordships' kind perusal).
5. All the Unit Heads in the State of Andhra Pradesh(with a request to communicate the same to all the Judicial Officers in their respective Districts)
6. The Director, A.P. Judicial Academy, Mangalagiri, Guntur District.
7. The Director, A.P. High Court Mediation & Arbitration Centre, High Court Building, Amaravati.
8. The Member Secretary, A.P. State Legal Services Authority, Velagapudi, near A.P.Secretariat.
9. The Secretary, A.P High Court Legal Service Committee, High Court Building, Amaravati.
10. Spare.

